

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-1238(ND)2019

CORAM:

PRESENT: MS. SAROJ RAJWARE
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.10.2019.

NAME OF THE COMPANY: M/s. Arcee Trading Corporation V/s. M/s. Dev Landcon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

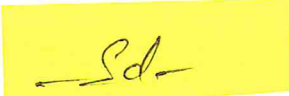
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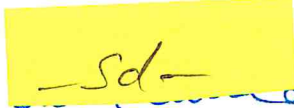
Present: Mr. Basant Kr. Gautam, Advocate for the Petitioner
Mr. Sabhay Choudhary, Advocate for the Respondent

ORDER

Yet another adjournment is being made by the Corporate Debtor on the grounds that the counsel has put in fresh appearance. On the last date of hearing, adjournment has been taken on grounds of settlement which has not been effected. It appears that the Corporate Debtor is only resorting to tactics. In the interest of justice, one last opportunity is given subject to the payment of RS. 10,000/- as cost.

To come up on 9th October, 2019.


(Saroj Rajware)
Member (T)


(Ina Malhotra)
Member (J)